

**IN THE COURT OF ACMM -EAST KKD DELHI**

**Case no. 32/2020**

**PNB Housing Finance Ltd. Vs. M/s Saurabh Chawla & Ors.**

**04.09.2020**

**Application for pre-ponement of the date fixed and for appointment of receiver of the property.**

Present: Sh. Vikas Sehgal, ld. counsel for the complainant.

The aforesaid application is related to a matter pending in the court of ld. CMM (East). However, at present, ld. CMM (East) is on leave and therefore, this application has been put up before me for appropriate order.

At this stage, Ld. Counsel submits that due to change in circumstances from the last date of hearing, he has instructions to withdraw the application. It is submitted by Ld. Counsel that the matter may be listed before Ld. CMM on date fixed i.e., 10.09.2020. The application is disposed of accordingly.

The case file be put up before Ld. CMM East on 10.09.2020.

**DINESH  
KUMAR**

Digitally signed by  
DINESH KUMAR  
Date: 2020.09.04  
13:27:10 +05'30'

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/04.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR no. 714/2015**

**State vs Robin Kumar**

**04.09.2020**

**Through video conferencing.**

**Application Seeking permission to compound the offence under Section 320, Cr.P.C.**

Present: Sh. Tarun Aggarwal, Ld. Counsel for the complainant.

Sh. Dipankar Dutt Sharma, Ld. Counsel for the accused.

The proceedings have been conducted through VC.

Considering the prayer of the application, the application  
be put up with case file on 19.09.2020 through physical hearing.

**DINESH** Digitally signed by  
DINESH KUMAR  
Date: 2020.09.04  
**KUMAR** 13:27:32 +05'30'

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/04.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR no. 157/2019**

**State vs Mayank Shukla**

**04.09.2020**

**Through video conferencing.**

**Application for intimation regarding compliance of order dated 10.06.2020 passed by High Court of Delhi in bail application no.653/2020.**

Present: Sh. Mukeshwar Nath Dubey, Ld. Counsel for applicant  
accused Mayank Shukla.

The proceedings have been conducted through VC.

Ld. Counsel submits that while granting bail to the applicant accused in the present FIR, Hon'ble High Court had issued a direction to the banker of the wife of the accused to encash an FDR of Rs. 25,00,000/- which was in her name in the bank, and to remit the amount to the trial Court within a week. The wife of the applicant had informed the bank about the said order and also deposited the original FDR receipt in the bank. In compliance of the abovesaid order, the bank had transferred only Rs.24,60,019/- after deducting Rs.39981/- as premature realization amount and TDS. The application has been moved to inform about the said fact,

Ld. Counsel submits that he has not prayed any relief in the present application. IN these circumstances the record of the application be tagged with the main challan. Application stands disposed of.

**DINESH KUMAR** Digitally signed by  
DINESH KUMAR  
Date: 2020.09.04  
14:42:53 +05'30'

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/04.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**eFIR No: 16565/2020**  
**PS New Ashok Nagar**  
**State Vs Rakesh**  
**U/s 379/411/34, IPC**  
**04.09.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.  
Sh. Shokeen Rajput Ld. Counsel for accused/ applicant through V.C.  
HC R.B. Tomar from PS New Ashok Nagar through VC.  
Accused is stated to be in JC since 22.07.2020.

Reply is received from the IO.

Submissions on bail application heard. Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Learned APP has opposed the bail application. It has been argued that the allegations against the accused are serious in nature. He might indulge in similar offences, if he is released on bail. Hence, it is prayed that application may be dismissed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 22.07.2020. The allegations against the accused are that he was found in custody of various stolen vehicles including the vehicle of the complainant of the present case.

The custody of the accused is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question, and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 15,000/- with one surety of like amount and subject to verification of address of accused as well as his

surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to contact and/or influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after his releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused/applicant stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH  
KUMAR**

Digitally signed by  
DINESH KUMAR  
Date: 2020.09.04  
13:26:49 +05'30'

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/04.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 164/2020**

**PS Preet Vihar**

**State Vs Sagar S/o Ishwar**

**U/s 392/411/34, IPC**

**04.09.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.  
Sh. Ghanshyam Nagar, Ld. Counsel for accused/ applicant through V.C.  
HC Manoj from PS Preet Vihar through VC.  
Accused is stated to be in JC since 28.06.2020.

Reply is received from the IO.

Submissions on bail application heard. Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Learned APP has opposed the bail application. It has been argued that the allegations against the accused are serious in nature. He might indulge in similar offences, if he is released on bail. Hence, it is prayed that application may be dismissed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 28.06.2020. The custody of the accused is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question, and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 15,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the

following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to contact and/or influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after his releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused/applicant stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH**  
**KUMAR**

Digitally signed by  
DINESH KUMAR  
Date: 2020.09.04  
13:26:28 +05'30'

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/04.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 335/2020**

**PS New Ashok Nagar**

**State Vs Sunil Tiwari**

**U/s 25 Arms Act**

**04.09.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.  
Sh. Roshan Lal Ld. Counsel for accused/ applicant through V.C.  
HC R.B. Tomar from PS New Ashok Nagar through VC.  
Accused is stated to be in JC since 28.07.2020.

Reply is received from the IO.

Submissions on bail application heard. Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Learned APP has opposed the bail application. It has been argued that the allegations against the accused are serious in nature. He has a criminal background. He might indulge in similar offences, if he is released on bail. Hence, it is prayed that application may be dismissed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 28.07.2020. The allegations against the accused are that he was found in custody of an illegal country made revolver and live cartridges.

The custody of the accused is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question, and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 15,000/- with one surety of like amount and subject to



verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to contact and/or influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after his releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused/applicant stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH KUMAR** Digitally signed by  
DINESH KUMAR  
Date: 2020.09.04 14:42:18 +05'30'  
**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/04.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No. 326/2020**  
**PS New Ashok Nagar**  
**State Vs Mohd Javid**  
**04.09.2020**

**Application for releasing vehicle bearing Registration  
No. DL 7CK 2476 on superdari moved by the applicant Sh.  
Javed.**

Present: Ld. APP for the State through VC.  
Sh. Raj Kumar Rai, Ld. Counsel for applicant/accused  
Mohd. Javed through VC.  
Reply is received from the IO.

It has been verified by the IO that the affidavit of  
Sonu Tomar is duly notarized. It is mentioned by Sonu  
Tomar in the affidavit that he had sold the vehicle in question to  
applicant Javed. Hence it is shown that the applicant is the rightful  
owner of the vehicle in question.

The vehicle in question is an offending vehicle which  
has caused an accident and injuries have been caused to the victim.  
The vehicle is stated to be not insured on the day of the accident,

In view of the judgement of Hon'ble High Court of  
Delhi in the case of Manjeet Singh Vs. State CrI. M.C. 4485/2013  
and CrI. M.A. No. 16055/2013, the above said vehicle be released  
to the applicant on superdari. **However, in view of the fact that  
the vehicle was not having a valid insurance on the day of  
accident, it shall be released on superdari only on furnishing  
an FDR, in the name of the Court, for a sum of Rs. 50,000/-  
(Rs. Fifty Thousand only).**

The superdar shall produce the vehicle in court during trial if required. The SHO/IO is further directed to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time. Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record. The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

**DINESH**  
**KUMAR** Digitally signed by  
DINESH KUMAR  
Date: 2020.09.04  
13:25:53 +05'30'

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/04.09.2020**